

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Hearing Through: VC and Physical (Hybrid) Mode

CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)

CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 01.05.2024 AT 10:30 AM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO	IA (IBC)/859/2024, IA (IBC)/905/2024, IA (IBC)/1999/2023 IA (IBC)/314/2024, IA (IBC)/492/2024, IA (IBC)/494/2024, IA (IBC)/625/2024, IA (IBC)/648/2024, IA (IBC)/641/2024, IA (IBC)/384/2024, IA (IBC)/354/2024 in Company Petition IB/296/2022
NAME OF THE COMPANY	Manjeera Retail Holdings Pvt Ltd
NAME OF THE PETITIONER(S)	Catalyst Trusteeship Limited
NAME OF THE RESPONDENT(S)	Manjeera Retail Holdings Pvt Ltd
UNDER SECTION	7 of IBC

ORDER

IA (IBC)/859/2024

Present: Ld. Counsel Mr. Sachin Sharma for the Applicant.

Ld. Counsel Mr. VVSN Raju for the Respondent.

Mr. VVSN Raju has taken service on behalf of the Respondent. Let counter be filed. **Matter is adjourned to 05.06.2024.**

IA (IBC)/905/2024

Present: Ld. Counsel Mr. VVSN Raju for the Applicant.

Issue notice to the Respondents by registered/speed post and through e-mail and counter be filed within 14 days. **Matter is adjourned to 05.06.2024** for filing proof of service and counter

IA (IBC)/1999/2023

Present: Ld. Counsel Mr. VVSN Raju for the Applicant.

Ld. Counsel Mr. Y. Suryanarayana for the Respondents No. 1 to 3.

Counter has already been e-filed. Let physical copy of the counter be filed.

Matter is adjourned to 05.06.2024.

Contd..

(2)

IA (IBC)/314/2024

Present: Ld. Counsel Mr. Ravi Charan for the Applicant.
Ld. Counsel Mr. VVSN Raju for the Respondent.

In view of the order passed in IA 494/2024, for filing of the amended application within 7 days and additional counter within next 7 days. **Matter is adjourned to 05.06.2024.**

IA (IBC)/492/2024

Present: Ld. Counsel Mr. Ravi Charan for the Applicant.
Ld. Counsel Mr. VVSN Raju for the Respondent.

Matter is adjourned to 05.06.2024.

IA (IBC)/494/2024

Present: Ld. Counsel Mr. Ravi Charan for the Applicant.
Ld. Counsel Mr. VVSN Raju for the Respondent.

This application has been moved for amending prayer clause in IA 314/2024. However, this prayer has been opposed by the Respondent by submitting that this will change the nature of the IA.

Heard. Technicalities should not come in the way of advancing justice. The proposed amendment is related to subject matter and by allowing this IA, the issue in hand can be solved. Moreover, this plea can also be taken by the applicant by moving another IA. Therefore, it is in the interest of justice to allow this application. Accordingly, the amendment proposed by the applicant in present IA is allowed and to be taken in IA 314/2024.

IA (IBC)/625/2024

Present: Ld. Counsel Mr. Mohammed Omer Farooq for the Applicant.
Ld. Counsel Mr. VVSN Raju for the Respondent.

Counter has already been e-filed. Let physical copy of the counter be filed. Rejoinder if any, may be filed within 3 days. **Matter is adjourned to 05.06.2024.**

Contd..

(3)

IA (IBC)/648/2024

Present: Ld. Counsel Mr. VVSN Raju for the Applicant.

Ld. Counsel Mr. Y. Suryanarayana for the Respondents No. 1,2,7,8,9

Ld. Counsel Mr. Vishwajit for the Respondent No.3.

Ld. Counsel Mr. P. Ravi Charan for the Respondent No.4.

Ld. Counsel Mr. Kalyan Chakravarthy for the Respondent No.5.

Ld. Counsel Mr. Sachin Sharma for the Respondent No.6.

Ld. Counsel Mr. VVSN Raju for the Respondent No.10.

Matter is adjourned to 16.07.2024.

IA (IBC)/641/2024

Present: Ld. Counsel Mr. VVSN Raju for the Applicant.

Ld. Counsel Mr. Y. Suryanarayana for the Respondents No. 2 to 4.

Matter is adjourned to 16.07.2024.

IA (IBC)/384/2024

Present: Ld. Counsel Mr. P. Ravi Charan for the Applicant.

Ld. Counsel Mr. VVSN Raju for the Respondent.

Heard. Reserved for orders.

IA (IBC)/354/2024

Present: Ld. Counsel Mr. G.S. Rama Rao for the Applicant.

Ld. Counsel Mr. VVSN Raju for the Respondent No.1.

Ld. Counsel Mr. Palash Tang & Chandana for the Respondent No.2.

Heard. Reserved for orders.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)